

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, DELHI.

R.A. No.149/90 in O.A. 1589/90.

DATE OF DECISION: 24.10.1990.

Janardan Prasad Applicant.

V/s.

Union of India & Anr. Respondents.

ORDER: (dictated by Hon'ble Mr. P.C. Jain, Member(A)).

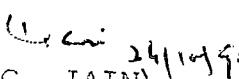
This Review Application seeks review of the judgement dated 13.9.1990 rendered in O.A. No.1589/90 titled Janardan Prasad Vs. Union of India & Anorther, and has been preferred under Section 22(3)(f) of the Administrative Tribunals Act, 1985. O.A. No.1589/90 was rejected at the admission stage itself as not maintainable under Section 21 of the Administrative Tribunals Act, 1985 as it had not been filed within the limitation prescribed therein.

2. A decision/judgement/order can be reviewed:

- (i) if it suffers from an error apparent on the face of the record; or
- (ii) is liable to be reviewed on account of discovery of any new material or evidence which was not within the knowledge of the party or could not be produced by him at the time the judgement was made, despite due diligence; or
- (iii) for any other sufficient reason.

3. We have gone through the Review Application and do not find any new point or material which was not within the knowledge of the party or could not be produced by him at the time the judgement was made. The judgement does not suffer from an error apparent on the face of the record, nor do we find any analogous reason justifying the review of the judgement. The Review Application merits rejection and the same is hereby rejected by circulation.


(J.P. SHARMA)
Member (J)


(P.C. JAIN)
Member (A)